

**2023 LiveLaw (SC) 785**

**IN THE SUPREME COURT OF INDIA**

**SANJAY KISHAN KAUL; J., SUDHANSHU DHULIA; J.**

**Special Leave to Appeal (C) No(s). 1376213764/2019; 12-09-2023**

**THE NATIONAL LAW UNIVERSITY JODHPUR *versus* PRASHANT MEHTA & ORS.**

**Legal Education - It is a matter of great concern that a National Law University, which are institutions in forefront of legal education should operate only with contractual teachers. This is unacceptable and undesirable. These are supposed to be institutions of excellence and you cannot expect excellence in institutions where there is constant inflow and outflow of teaching staff because they are contractual in character. It is time to remedy the position.**

(Arising out of impugned final judgment and order dated 28-05-2019 in DBCW No. 8791/2016 28-05-2019 in DBCW No. 9153/2016 28-05-2019 in DBCW No. 9223/2016 passed by the High Court of Judicature for Rajasthan at Jodhpur)

*For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv. Mr. Anand Varma, AOR Mr. Devansh Malhotra, Adv. Mr. Shyam Aggarwal, Adv.*

*For Respondent(s) Mr. Rishabh Sancheti, Adv. Ms. Padma Priya, Adv. Mr. Anchit Bhandari, Adv. Mr. Suyash Jain, Adv. Mr. Chirag Kalani, Adv. Mr. Garvit Bhootra, Adv. Mr. K. Paari Vendhan, AOR, Mr. Manoj Ranjan Sinha, Adv. Mr. Deepak Sain, Adv. Ms. Rachna Ranjan, Adv. Mr. Mrigank Prabhakar, AOR Mr. Manoj Ranjan Sinha, Adv. Mr. Rameshwar Prasad Goyal, AOR Mr. Sandeep Kumar Jha, AOR*

**ORDER**

On hearing learned counsel for parties, we find it a matter of great concern that a National Law University, which are institutions in forefront of legal education should operate only with contractual teachers. To say the least, this is unacceptable and undesirable. We are told that now there have been some amendment to the regulations which provide for 50 per cent permanent staff and 50 per cent contractual. That has also not been implemented as yet! As per the University Grants Commission Regulations, it should be only 10 per cent contractual staff.

Learned senior counsel for the petitioner contends that they are not aided institutions. The point, however, remains that these are supposed to be institutions of excellence and you cannot expect excellence in institutions where there is constant inflow and outflow of teaching staff because they are contractual in character. It is time to remedy the position.

We would like an educational institution to remedy the position itself rather than we being called upon to remedy the position.

Learned senior counsel requests for a short accommodation to appropriately advise the clients.

We are, however, informed that there is not even Vice Chancellor at present and the process is at an advanced stage. The Registrar is also stated to be contractual.

List for directions on 31.10.2023.